

O/C

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/218/ RTI  
Dated 5.10/2024

To

Mr. Satya Prasad Barua  
House No-44, Hemgiri Path  
Ashram Road, Ulubari-781007


M ✓  
5-10-24

1. Please refer to your RTI application registered as I.D. Number 144/2024-25 Dated 01/10/2024 addressed to undersigned seeking certified copy of plaint of the Case no. Civil Revision Petition (i/o)- 193/2023.

2. The information asked for is as follows.

It is to inform you that plaint is a part of case record, which cannot be furnished under the Right to Information Act.

The said can be obtained from the Copying Section of this Registry by applying in proper format and paying the requisite amount.

 05-10-2024

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

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Speed Post

FORM 'E'

Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/222/ RTI  
Dated 2./11/2024

To,

✓  
Mr. Raja Mitra  
Naliapool, New Masterpara, Ward no-19  
Dibrugarh - 786001

1. Please refer to your RTI application registered as I.D. Number 145/2024-25 Dated 04/10/2024 addressed to undersigned seeking information relating to a post of chowkidar at the District & Sessions Judge, Dibrugarh.

2. The information asked for is as follows.

1. The post ought to be filled up for the Court of Judicial Magistrate-cum-Munsiff, Naharkatia was shifted from Munsiff- cum- JMFC, Udalguri vide letter no. JDJ.30/2019/22 dated 29/07/2019 of Govt. of Assam. However, the respective posts were already been filled in Udalguri prior to shifting of the said posts.

2. Does not arise, as the posts were already been filled in Udalguri prior to shifting to Naharkatia.

3. Does not arise.

Autdip  
02/11/24

Autdip 02-11-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.  
Autdip

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/223 RTI  
Dated 2/11/2024

To,


Mr. Shishir Chand  
D-50 C, 1<sup>st</sup> Floor,  
Chattarpur Enclave, New Delhi-110074

1. Please refer to your RTI application registered as I.D. Number 146/2024-25 Dated 04/10/2024 addressed to undersigned seeking information relating to e-mail dated 02/10/2024 sent by the applicant to this Registry.
  
2. The information asked for is as follows.

Copies of sought for documents are attached herewith. List of these copies are

1. Reply to your e-mail along with enclosure. (4 pages)
2. Copy of e-mail received Registrar General and forwarded to Registrar Vigilance dated 04/10/2024. (1 page)
3. Copy of report from Vigilance Cell regarding suspension of Mr. H.C. Sarma, AJS. (1 page)
4. Copy of report from Appointment Section regarding Notification of appointment of Mr. H.C. Sarma as Addl. CJM and CJM. (1 page)

Encl:- 7 pages.

  
02-11-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.  
N/A

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/ <sup>22</sup>21/ RTI  
Dated <sup>28</sup>28/10/2024

To,


Mr. Kande Srinivasa Rao  
Kukatpally, Telengana-500072  
[srinikande@yahoo.com](mailto:srinikande@yahoo.com)

1. Please refer to your RTI application registered vide I.D. Number 147/2024-25 Dated 21/10/2024 forwarded to undersigned seeking misc. information relating to cases under Section 138.

2. The information asked for is as follows:

Available information is that total **8 (Eight)** number of cases under N.I. Act, 1881 is pending at the Hon'ble Gauhati High Court and total **14 (Fourteen)** number of cases has been registered under said Act since Year 2018.

Whereas, other sought for information regarding cases under Section 138 cannot be provided as this Registry does not maintain information of such cases.

  
28/10/2024

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

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e. mail

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/226/ RTI  
Dated 4.11/2024

To,

Mr. Subin Mathew Thomas  
Thrissur, Kerala-6800  
[subinmathewthomas@mm.co.in](mailto:subinmathewthomas@mm.co.in)

1. Please refer to your RTI application registered vide I.D. Number 148/2024-25 Dated 21/10/2024 forwarded to undersigned seeking misc. information relating to Judiciary.

2. The information asked for is as follows:

1)- Number of pending cases in respect of the District Courts of Assam, Nagaland, Arunachal Pradesh and Mizoram under the jurisdiction of the Hon'ble Gauhati High Court as on 30.09.2024:

Name of the State	Pendency
Assam	489692
Nagaland	3952
Mizoram	6562
Arunachal Pradesh	15989

Number of pending cases in the Principal Seat of the Hon'ble Gauhati High Court and in the Outlying Benches as on 30.09.2024:

Name of the Bench	Pendency
Principal Seat	48551
Kohima Bench	784
Aizwal Bench	574
Itanagar Bench	1540

2, 3 & 5)- The queries demands opinion or view the PIO, which does not fall under the definition of "information" under RTI Act, 2005.

4) Sought for information is not maintained by the Registry hence no information can be furnished in this regard.

6)


	Sanctioned Strength of Judges	Working Strength	Vacancy
Gauhati High Court	30	24	06
District Court of Assam	485	459	26
District Court of Nagaland	35	24	11
District Court of Mizoram	74	45	29
District Court of Arunachal Pradesh	44	38	06

7) Number of such cases which are pending for more than 10 years and 15 years or more in the District courts of the respective States and in the Outlying Benches under the jurisdiction of the Hon'ble Gauhati High Court as on 30.09.2024:

State	Pendency	
	More than 10 years & upto 15 years	More than 15 years
Assam	6894	965
Nagaland	143	32
Mizoram	39	08
Arunachal Pradesh	792	672

Name of the Bench	Pendency	
	More than 10 years & upto 15 years	More than 15 years
Principal Seat	2513	91
Kohima Bench	07	00
Aizwal Bench	03	00
Itanagar Bench	03	00

Order no. 24 dated 24/04/2013 and Notification no. 41 dated 07/06/2024 is being followed by the Gauhati High Court and the district courts under its jurisdiction for speedy disposal of cases pending more that 5 year.

  
 4-11-2024  
 Registrar (Judicial) & PIO  
 Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]


No HC.XXXV- 1/2024-25/ 227/ RTI  
Dated 6./11/2024

To,

Mr. Sanjeev  
R K layout, Padmanabha Nagar, Bengaluru

1. Please refer to your RTI application registered vide I.D. Number 149/2024-25 Dated 21/10/2024 forwarded to undersigned seeking m sc. information relating to Judiciary.
2. The information asked for is as follows:
  - a) Sought for information relating number of cases filed, disposed and pending during the period is available in Gauhati High Court official website. You may follow this link:  
<http://www.gauhatihighcourt.org>
  - b). Sought for information is not maintained by the Registry hence no information can be furnished in this regard.
  - c).

	Sanctioned Strength of Judges	Working Strength	Vacancy
Gauhati High Court	30	24	06
District Court of Assam	485	459	26
District Court of Nagaland	35	24	11
District Court of Mizoram	74	45	29
District Court of Arunachal Pradesh	44	38	06

  
6-11-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/220/ RTI  
Dated 25/10/2024

To,

Mr. Subir Kumar Bandopadhyay  
58B, New Santoshpur, Kolkata-700075  
*Subir.k.banerjee@gmail.com*

1. Please refer to your RTI application registered vide I.D. Number 150/2024-25 Dated 21/10/2024 forwarded to undersigned seeking misc. information relating to Central Administrative Tribunal.
  
2. The information asked for is as follows:  
1 & 2)- Available information in respect of writ petition filed against orders of the Central Administrative Tribunal as follows:



Number of writ petitions filed in last 10 Years :- **632**

Number of writ petitions disposed of in last 10 Years :- **529**

Number of writ petitions pending as on 23/10/2024 :- **103**

While other sought for information are not maintained by this Registry.

- 3) Sought for information is not maintained by the Registry hence no information can be furnished in this regard.
  
- 4) The queries demands opinion or view the PIO, which does not fall under the definition of "information" under RTI Act, 2005.

  
25.10.2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.  





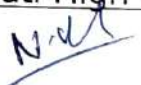
FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/219/ RTI  
Dated 23/10/2024

To,

Mr. Abhishek Srivastava  
Saketpuri, Gandhi Nagar, U.P.-272001

1. Please refer to your RTI application registered vide I.D. Number 151/2024-25 Dated 21/10/2024 forwarded to undersigned seeking misc. information relating to paper leak cases and dummy solver cases.
  
2. The information asked for is as follows:  
Sought for information regarding paper leak and dummy solver cases cannot be provided as this Registry does not maintain any information of such cases.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.  
23/10/2024  


Speed Post

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]


No HC.XXXV- 1/2024-25/230/ RTI  
Dated 12/11/2024

To,

Mr. Benjamin Vanlalvena  
A-104/1, Thianmual Road, Luangmual  
Pin - 726009

1. Please refer to your RTI application registered as I.D. Number 152/2024-25 Dated 21/10/2024 addressed to undersigned seeking misc. information relating to setting up designated authority for the candidates of Judicial Services examination.
2. The information asked for is as follows.
  1. The matter for setting up a designated authority for the candidate of Judicial Services examination of Assam, Mizoram and Arunachal Pradesh is under consideration of the Hon'ble Gauhati High Court.
  2. Not applicable.
  3. Hon'ble Gauhati High Court at present is not the recruiting authority for direct recruitment to Civil Judge cadre (Grade-III) of Mizoram Judicial Service.

RM  
13/11/24

  
12-11-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.  
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FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/235/ RTI  
Dated 16/11/2024

To,

Mr. Koduri Sudheer

Veshavyas Innovation and Corporate Solutions Pvt. Ltd.

No - 1-2-573/S, Ailapur Road, Korutla-505326

1. Please refer to your RTI application registered vide I.D. Number 153/2024-25 Dated 29/10/2024 forwarded to undersigned seeking information relating to court fees, stamp fees collected in the courts.


2. The information asked for is as follows:

1 & 2 - The amount collected in the form of Court fees and Stamp fees used in Courts is maintained by the government and not by the Courts. The Courts only ensure if the required fee has been attached while filing a particular case.

With regard to penalties, information sought for may be available with the District Courts.

3 - The question requires the opinion of the PIO and under the RTI Act, the PIO cannot render his opinion as information.

4 & 5 - Relates to the Government.

  
16-11-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2024-25/~~227~~/RTI

Dated Guwahati, .11./11/2024

From : Sri S. Dhar  
Registrar (Judicial) & PIO  
Gauhati High Court-781001

To : The District and Sessions Judge,  
Bajali / Barpeta / Baska / Biswanath / Bongaigaon/Cachar /  
Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima  
Hasao / Goalpara / Golaghat / Hailakandi /Hojai / Jorhat /Karimganj /  
Kamrup (M)/ Kamrup, Amingaon /Karbi Anglong / Kokrajhar / Lakhimpur  
/Majuli/ Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South  
Salmara / Tinsukia / Udalguri/ West Karbi Anglong

Sub: Request for information under Right to Information Act, 2005.

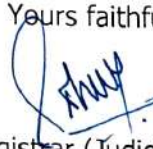
Ref: RTI application by Mr.Baraneetharan Ramanathan, Regd.Vide :  
154/2024-25 Dated 29/10/2024.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a  
RTI application by Mr. Baraneetharan Ramanathan, for taking necessary  
action from your end as the subject matter seems to fall under your  
jurisdiction. Reply, if any, may directly be sent to the applicant.


Yours faithfully,

Encl: As stated above.

 11-11-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2024-25/~~227~~/ RTI, dated the .11./11/2024  
Copy to:

Mr.Baraneetharan Ramanathan, SF No-75, Farm House, Poolankinar,  
Udamalpet-642122. He is requested to approach the abovementioned  
PIOs for getting the information in respect of his queries.

 11-11-2024  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/ 241/ RTI  
Dated 28/11/2024

To,

Ms. Soumya Singh  
Krishna Nagar Colony, Musardah Morh, Mau-275101

1. Please refer to your RTI application registered vide I.D. Number 155/2024-25 Dated 29/10/2024 forwarded to undersigned seeking information relating to death sentence.
  
2. The information asked for is as follows:  
Sought for information relating awarding death sentence is not available with this Registry.  
While execution of a death sentence is related to the Government.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

28/11/2024


FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/ 240/ RTI  
Dated 28/11/2024

To,

Mr. Pradyuman Kumar  
Khargaul, Sabjpura, Patna-801105

1. Please refer to your RTI application registered vide I.D. Number 156/2024-25 Dated 29/10/2024 forwarded to undersigned seeking information relating to death sentence.
2. The information asked for is as follows:  
The requisite information as sought for relates to the Government as such no information is available with the Registry.

  
25.11.24  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/~~234~~ RTI  
Dated 14/11/2024



To,

Mr. Shudarshan Duarah  
Borguri near DC Office, Bazaltoli, Tinsukia-786126

1. Please refer to your RTI application registered as I.D. Number 157/2024-25 Dated 28/10/2024 addressed to undersigned seeking misc. information relating to e-sewa kendras.
  
2. The information asked for is as follows.
  - I. Total active e-Sewa Kendras in Assam = 80 (Eighty).  
Total inactive e-Sewa Kendras in Assam = 0 (zero).
  
  - II. The e-Sewa Kendras provide the following services:
    1. Handling inquiries about case status, next date of hearing and other details.
    2. Facilitate online Applications for certified copies.
    3. Facilitate e-Filing of petitions right from the scanning of hard copy petitions, appending e-Signatures, uploading them onto CIS and generation of filing number.
    4. To assist in online purchase of e-Stamp papers/e-Payments.
    5. To help in applying and obtaining Aadhaar based digital signature.
    6. Publicize and assist in downloading the Mobile App of e-Courts for Android and IOS.
    7. Facilitate in the booking of e-Mulakat appointments for meeting relatives in jail.
    8. Handling queries about Judges on leave.

9. Guide people on how to avail free legal services from the District Legal Service Authority, High Court Legal Service Committee and Supreme Court Legal Service Committee.
10. Facilitate disposal of traffic challan in virtual Courts as also online compounding of traffic challans and other petty offences.
11. Explaining the method of arranging and holding a video conference court hearing.
12. Provide soft copies of judicial orders/judgments via email, WhatsApp or any other available mode.

III & IV - Does not arise.

  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.  
  
14-11-2024



Sharma

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2024-25/225/ RTI  
Dated 6./11/2024


To

Mr. Basudeb  
HN-250, Vill- Ghoramara, Near Barbari  
Karimganj - 788720

1. Please refer to your RTI application registered as I.D. Number 159/2024-25 Dated 29/10/2024 addressed to undersigned seeking incomprehensible information about WA 197/2020 & WP(C) 4031.
2. Information cannot be furnished as the queries are incomprehensible and under **3(d)** of the Gauhati High Court (Right to Information) Rules, 2008

"The information requested for shall be sufficiently specified in the application as to lead to its identification without any difficulty, ambiguity or doubt".

It may be mentioned here that status of any particular case is available in the Gauhati High Court official website, i.e. [www.ghconline.gov.in](http://www.ghconline.gov.in)

  
6-11-24  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.